

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 252 of 2013 &
I.A. No. 335 of 2013

Dated 30th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Gujarat Urja Vikas Nigam Ltd.

.....Appellant(s)

Versus

EMCO Ltd.

.....Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Counsel for the Respondent(s):

Mr. Gopal Jain

Mr. Siddhesh Kotwar

Mr. Kumar Rachit

Mr. Yashshree Munde

Mr. Vikas Singh, Sr. Adv.

Mr. S. Venkatesh for Intervener

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 335 of 2013 (Appl. for stay). Mr. Gopal Jain takes notice on behalf of Respondent No.1. Notice be issued to the other Respondents returnable on 13.12.2013. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Mr. Vikas Singh, the learned Senior Counsel appearing for one of the developers wants to object to the maintainability of the Appeal.

Accordingly, he is permitted to file the impleadment application and the affidavit objecting the maintainability of the Appeal.

Since the learned counsel for the Appellant insist for urgent Orders in the I.A., post the I.A. No. 335 of 2013 for hearing on **13.12.2013**.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ss